49

(b) and (c) The Committee was required to submit the report by 6th October, 1987. However, the time limit was extended upto 31st January, 1988 as the Committee wanted some more time to prepare a comprehensive report.

## Radio T.V. programmes on Government Policies

- 1. SHRIMATI ELA RAMESH BHATT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether there is any proposal to inform the public about the existing laws and Government policies through radio and T.V.;
- (b) if so, what is the chunk of time daily allotted for the purpose on Radio and T.V.; and
- (c) how much time was allotted providing information about (a) Minimum Wages Act. (b) Equal Remuneration Act, (c) Inter-State Migrant Workman Act, (d) Bonded Labour System (Abolition) Act in the year 1986 and 1987?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) and (b) Suitable programmes designed to inform the public about the existing Laws and Government Policies, are broadcast through verious programme formats from the different Stations Kendras of All India Radio Doordarshan. This is a continuing process.

(c) A<sub>S</sub> regards these four particular Acts. Different stations of All India Radio have been putting out suitable programmes in their respective regional languages to provide information to the general listener as also specific audience groups. Statistical information regarding these broadcasts is not being maintained in a compiled form

## Women Beneficiaries under IRDP

to Ouestions

- 2. SHRIMATI ELA RAMESH BHATT; Will the Minister of AGRICULTURE be pleased to state;
- (a) whether the Integrated Rural Development Programme has been able to achieve the target of 30 per cent women beneficiaries in different States:
- (b) if not, what are the reasons for not achieving the targets and the extent to which it has been achieved so far;
- (c) what measures are being taken to achieve the target; and
- (d) what is the total percentage of women functionaries at the block level engaged for the IRDP in proportion to male functionaries?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOP-MENT IN THE MINISTRY OF AGRI-CULTURE (SHRI RAMANAND YA-DAV): (a) The coverage of women on All India basis was 9.89 per cent during 1985-86 and 45.13 during 1986current vear During the 15.13 per cent of the families ted upto the end of September, 1987, were women beneficiaries. Statement indicating Statewise coverage of the women is attached. (See below).

- (b) The reasons for not achieving the target of women under IRDP includes various social factors affecting women in general infarastructural shortcomings, problems of documentation with banks etc. The Statewise performance is given in Annexure-I.
- (c) In 1982, a pilot scheme in 50 selected districts was initiated with a view to extending more benefits to groups of women eligible for assistance under IRDP. The scheme, Development of Women and Children in Rural Areas is being further expanded in the Seventh Plan.

The Department constantly reviews the coverage of women under IRDP. The State Governments have been advised to

take special steps for increasing the coverage of women. During the last year a special meeting had been organised with major States of U.P., M.P., Bihar and Rajasthan for identification of the inhibiting factors for icreasing the coverage of women. All the Chief Ministers have been addressed for taking necessary steps to increase the coverage of women.

(d) According to the guidelines a block should have a staff consisting of BDO, Extension Officers whose number should be determined by the need of the area. Usually there should be an Extension Officer for every core discipline. The discipline should include women's programmes. Ordinarily there should also be 10

village level workers for one Block, in addition, at least 2(women) VLWs should also be provided to facilitate women beneficiaries. One post of a Joint BDO per block may be created for the blocks having a population of more than one lakh, 10 VLWs and 7 extension officers in position. In the ITDP areas and the North Eastern region, the Joint BDO can be posted irrespective of the population size. In these blocks, the strength of Gram Sewaks and Gram Sewikas can be augmented by 50 per cent of the existing strength subject to such additional staff being not more than 5 VLWs and one VLW (Women) per block. The actual position differs from State to State.

## Statment

Year-vise percentage coverage of wonen under Integrated Rural Development Programme

l, No.	Name of the States/U.Ts.									1985-86 1986-87 1987-88 (till Sept 1987 provisional)		
1	2									3	4	5
1.	Andhra Pra	desh	,							12.98	16 59	17.43
2.	Arunachal	Prade	sh				•			<b>22</b> . 56	20.16	17.62
3.	Assam .			•						8.73	11.46	NA
4.	Bihar .									5.53	9.98	9.22
5,	Goa .				•.					46.31	31.43	78.74
6	Gujarat				. ,					12.02	20.45	20 81
7.	Haryana					•			•	16.87	29.74	32.31
8.	Himachal P	rades	h						•	10.91	14.68	18.27
9,	Jammu & K	ashn	1ir							1.58	4.69	5.32
10.	Karnataka							•		12.86	16.82	20.83
11.	Kerala						•	•	•	<b>27</b> · <b>7</b> 1	31.37	31.70
12.	Madhya Pra	desh								4.38	7.31	3.76
13.	Maharashtr	a		•						16.55	19.44	17.49
14,	Manipur		•							25.98	22.18	32·1 <sub>6</sub>
15.	Meghalaya								٠.	34.46	34.10	52.29
16.	Miz rum		·	•	•		•			15.52	<b>2</b> 0 · <b>69</b>	35.85
17.	Nagaland		•	•		•			. •	1.70	9.96	31.21
18.	Orissa .			•	•		•			3:64	7: 23	8.0

	[ 6	NOV	'. 198'	7]		to Ques	54	
						3	4	5
_		•	•			10.07	10 05	15 38
			•		. '	5 05	5.56	6 89
		•			•	8.70	15 43	13 96
•						<b>29</b> .70	33.58	30.51
						3.25	3 89	2 16
		•	•			3.63	13 03	12 94

25. West Bengal 10 47 16 04 19.69 A. & N. Island 8.08 12 42 53 34 27. Chandigarh. 13.79 26 67 N.A. 28. D. & N. Haveli

29. Delhi . 4.98 11.94 39.25 30. Daman & Diu NA NA N.A. 31. Lakshadweep 47 29 11 49 38.57

32. Pondicherry. 15 38 12.32 37.61

NA-Not available.

ALL INDIA .

3

19. Punjab

20.

21.

22.

Rajasthan

Sikkim Tamli Nadu

Tripura

24. Uttar Pradesh

Written Answers

## दिल्ली विकास प्राधिकरण द्वारा मकानों का अवटन

3. श्री सुनील कुमार पट्टनायक: क्या शहरी विकास मंत्री यह बताने की क्रपा करेगे कि:

(क) भ्राज तक की स्थिति के भ्रनुसार दिल्ली विकास प्राधिकरण के पास गरीब, पिछडे वर्ग के व्यक्तियों, विधवाम्रों तथा बेरोजगार व्यक्तियों से, शावास उपलब्ध कराने के लिए प्राप्त कुल कितने भ्रावेदन लंबित पड़े है या विचाराधीन है श्रीर उनका क्रमशः तिथिवार ब्यौरा क्या है ;

(ख) क्या सरकार चालू वर्ष के दौरान उपर्युक्त भाग (क) में वर्णित सभी श्रेणियों के व्यक्तियों को ग्रावास भ्रावंटित करने का विचार रखती है;

(ग) यदि हां, तो कब तक ग्रौर यदि नहीं, तो उसके क्या कारण है;

(घ) उपर्यक्त भाग (क) में उल्लि खित केल आवेदन पत्नों में से कितने ऐसे है जो पिछले 5 वर्षों से भी ग्रधिक समय से लम्बित या विचाराधीन है;

34.86

9.39

29 07

15.13

17.90

15.13

(ङ) क्या सरकार उपर्युक्त भाग (घ) में उल्लिखित इन व्यक्तियों श्रावास दिए जाने के लिए कोई समय सीमा निर्धारित करने का विचार रखती है; ग्रौर

(च) यदि हां, तो इस संबंध योजना का ब्यौरा क्या है ;

शहरी विकास मंत्रालय मे राज्य मंत्री (श्री दलबीर मिंह) (क) ऐसे व्यक्तियों को फ्लैटों के ग्रावंटन के लिए दिल्ली विकास प्राधिकरण में कोई पृथक पंजी-करण नहीं किया जाता।

() से (च) प्रश्न हीं नहीं उठता।